

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH BENGALURU**  
**(Through web-based video conferencing platform)**

ITEM No.9  
**C.P No. 129/BB/2022**

**IN THE MATTER OF:**

|                            |     |            |
|----------------------------|-----|------------|
| Mr. Abhinav Mishra         | ... | Petitioner |
| v/s                        |     |            |
| M/s. Pubert India Pvt. Ltd |     |            |
| And others                 | ... | Respondent |

**Order under Section 241-242 of the Companies Act, 2013**

**Order delivered on 18.01.2023**

**CORAM:**

**TMT.T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. SATYA RANJAN PRASAD**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                    |   |                    |
|--------------------|---|--------------------|
| For the Petitioner | : | Shri Amit Anand    |
| For Respondents    | : | Ms. Gowri Srikanth |

**ORDER**

1. Heard Shri Amit Anand, Learned Counsel for the Petitioner and Ms. Gowri Srikanth, Learned Counsel for the Respondents.
2. The Learned Counsel for the Respondents submits that due to some technical issue she could not been file the Vakalatha.
3. The Learned Counsel for the Respondents is directed to verify and solve the issue. In the meanwhile, two weeks time is granted to file Vakalath and reply duly serving the copy to the otherside.
4. List the matter on **20.03.2023.**

-Sd-

**SATYA RANJAN PRASAD**  
**MEMBER (TECHNICAL)**

-Sd-

**T.KRISHNA VALLI**  
**MEMBER (JUDICIAL)**